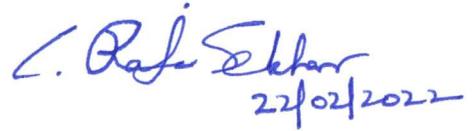


BEFORE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH, CHENNAI  
ORIGINAL APPLICATION No. 221/2015

REPORT IN THE MATTER OF O.A. NO.221/2015 SUBMITTED TO HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN BENCH, CHENNAI IN COMPLIANCE TO HON'BLE NGT ORDERS DATED 22<sup>nd</sup> DECEMBER, 2021 & 27<sup>th</sup> JANUARY, 2022.

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Andhra Pradesh Pollution Control Board,  
Regional Office Nellore

Date: 22.02.2022

Place: Nellore.

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Regional Office  
NELLORE.

Committee Report in the matter of OA 221/2015 (SZ)

**REPORT OF THE JOINT COMMITTEE IN THE MATTER OF O.A. NO. 221/2015 IN COMPLIANCE TO THE HON'BLE NGT SOUTHERN BENCH ORDER DATED 22-12-2021 and 27-01-2022.**



**Submitted to  
Hon'ble National Green Tribunal  
Southern Bench, Chennai**



Ministry of Environment  
Forest and Climate Change



Central Pollution  
Control Board



Andhra Pradesh  
Pollution Control Board

*C. Raju Sekhar*  
22/02/2022

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*Committee Report in the matter of OA 221/2015 (SZ)*

**I Preamble**

In the matter of OA 221/2015, in compliance to Hon'ble NGT directions dated 16.03.2020 & 29.09.2020, the committee inspected seven edible oil units during 13.10.2020 to 14.10.2020 and submitted the report during December, 2020. Five edible oil units raised objections to the committee report. Hon'ble NGT vide order dated 03.02.2021 directed the committee to go into the objections and come with their findings on that aspect. In order to verify the ground level implementation of the corrective measures the committee re-inspected five edible oil units during 29<sup>th</sup> to 30<sup>th</sup> July, 2021 which have filed objections to committee report. The committee after ascertaining the ground level implementation of the action plan, the committee submitted second report during August, 2021. Five industries again submitted objections to Hon'ble NGT against the second report of the committee. Hon'ble NGT vide order dated 16.09.2021 directed the committee to consider the objections and to give the opinion on the same and to file further report as well as action taken report by 18.10.2021. In this connection, Joint committee convened a meeting with the Edible oil industries, Krishnapatnam Port area, SPSR Nellore District through Video conference on 04.10.2021. During the meeting, the committee interacted with all five industries that have raised objections to the committee report. The committee reviewed the objections filed by the edible oil industries by the individual industries on the joint committee report dated 10.08.2021 and committee submitted the report to Hon'ble NGT.

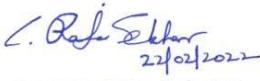
**II. Hon'ble NGT Order dated 22.12.2021:** Post submission of committee report, Hon'ble NGT vide order dated 22.12.2021 has directed as follows:

*“ Joint Committee shall consider all the objections filed by respondents, namely, 9, 10 and 11 and objection of any other industries and also compliance of the directions, if any, issued by the Pollution Control Board on the basis of the subsequent inspections made and if there is any further violations, then consider those aspects as well and come with a comprehensive report to the Tribunal, so that this Tribunal can finally consider all those aspects and pass appropriate orders and dispose of the matter itself as the matter is pending since 2015.*

*Joint Committee as well as Pollution Control Board are directed to meet the objections and give their specific findings on those aspects so that the industries as well as this Tribunal can consider those aspects while disposing the matter at the final stage.*

*Report must contain the nature of objections raised by the respective industries to the earlier report as well as subsequent action taken reports filed and then meet those objections by giving reasons why they are accepting or not accepting the same and if they feel that further direction given by them were also not complied with by them, that aspect can also be considered and come with a further detailed report regarding revisiting of compensation payable for the part violation as well as the subsequent violation”.*

In compliance to Hon'ble NGT order the committee inspected all five units that have raised the objections to committee report during January 10 & 11, 2022 and committee convened meeting with all seven edible oil industries on 11.01.2022.

  
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Details of committee inspections:

- *1<sup>st</sup> inspection of the committee during 13<sup>th</sup> to 14<sup>th</sup> October, 2020:*

There are seven edible oil industries in Krishnapatnam region, and committee inspected all seven industries. APPCB carried out source emission monitoring and effluent sampling at every stage of ETP. Based on physical observation and analysis results committee submitted the report to Hon'ble NGT during December, 2020.

- *Meeting on 25.03.2021 and 2<sup>nd</sup> inspection of the committee during 29<sup>th</sup> to 30<sup>th</sup> July, 2021*

Committee inspected five industries that have raised objections to the committee report of December, 2020. Committee submitted the compliance status of the units during July, 2021. Committee considered all the objections raised by the units and submitted the report to Hon'ble NGT as to whether the objections raised by the industries have to be accepted or not.

- *Meeting with all edible oil industries on 25.10.2021*

Committee reviewed the objections raised on the joint committee report dated 10.08.2021 individual industry wise in detailed manner. During meeting, the joint committee members have explained about non-compliances observed in each industry during the inspections and on reasons for assessing Environmental Compensation. The industries submitted to the committee that post committee inspection, the units have taken corrective measures and are complying with directions issued by APPCB and with the recommendations of the committee and hence environmental compensation to be waived off. Committee has explained to the industries that committee has assessed EC only till the period the industries are non-compliant.

- *3<sup>rd</sup> inspection and meeting of the committee during 10<sup>th</sup> & 11<sup>th</sup> January, 2022*

Committee has inspected five industries that have raised objections to committee reports and convened a meeting with all seven industries. As directed by Hon'ble NGT, Joint Committee has considered all the objections filed by industries and also verified the present compliance of the industries w.r.t the directions issued by APPCB. Committee is submitting an overview of the industries during the committee's inspections.

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Committee Report in the matter of OA 221/2015 (SZ)

**II.a Compliance Status of Emami Agrotech Limited, Sy No.s 501, 502/1 etc., Pantapalem**

(V), Muthukur (M), SPSR Nellore

Status of the unit during first committee visit dated 13 <sup>th</sup> & 14 <sup>th</sup> October, 2020	Status of the unit during second committee visit during July, 2021	Objections raised by Industry	Present status of compliance	Remarks of the committee
Coal and fly ash were stored outside the shed. 41 TPD of ash is generated per day. The unit has installed a silo of 150 tonnes (roughly six days storage capacity) against APPCB direction of 30 days storage capacity. Fly Ash spillages are observed in the area. The Fly Ash is also dumped in North east side of the industry.	Unit has constructed separate sheds and both rice husk and fly ash are stored inside the shed.	The industry generate max 15 MT Ash / Day. Present Ash storage capacity 75 MT (Equal to 5 days) .30 days storage capacity is practically not possible which is explain to APPCB. In existing CFO also this clause is removed . Disposing ash to brick industries and own land filling. Not allowing Any ash accumulation at Factory.	APPCB has amended the consent conditions. Currently, APPCB has removed condition to the units to install silo of 30 days storage. Currently the unit is generating 15 MT/day of ash and unit has ash silo of storage capacity 75 MT (Equivalent to 5 days). No spillages observed.	Complying since July, 2021. Committee is not accepting the objection raised by unit.
The quantity of the effluent collected in the ETP is not	The unit has laid separate pipeline	As per the CFO norms , the unit has constructed ETP Plant and	ETP was in operation. The unit has installed ETP of 180 KLD capacity comprising of Oil Trap, Collection cum Equalization tank,	Complying since July, 2021. Industry has



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<p>proportionate with their production and water consumption. The Effluent is transferred in open drains from production block to ETP and committee observed that effluent spillages, over flow into adjoining areas. Storm water drains were filled with effluent and drains were clogged. ETP is very poorly maintained. The aeration was not in operation. Sludge is not removed and oily sludge was accumulated in all components of ETP which results in improper operation of ETP</p>	<p>to transfer effluent from production block to ETP. The drains were clear, no effluent was found in storm water drains. Reported that deposition in the drain was treated in ETP.</p>	<p>operating under the consent quantity only. Monthly basis submitting details to local PCB about ETP / MEE processing quantities. Separate collection system at Drain end and take back to ETP plant for process if any effluent enters in the drain.</p>	<p>Lime slurry preparation Tank, Primary clarifier tank, Aeration tank -I, Aeration tank-II, Secondary clarifier tank –II, Feed sump, Pressure sand filter, sludge drying beds, Treated water tank etc.. Low TDS effluent generated from physical refining is treated in ETP while effluent generated from chemical refining is treated in MEE followed by Centrifuge. MEE condensate is treated in RO and RO permeate is reused while RO reject is taken back to MEE. Centrifuge salts and ETP sludge are sent to TSDF, Nellore. The unit has installed effluent collection system at drain end, if any effluent gets mixed with storm water, it is lifted into ETP. Currently no effluent or storm water is discharged outside the unit. Committee collected samples at inlet &amp; outlet of ETP. The samples were analysed at APPCB Zonal laboratory at Vijayawada and treated effluent samples are complying with APPCB discharge standards.</p>	<p>augmented the ETP, provided closed pipelines for effluent transfer and records were verified and observed that currently ETP is properly operated. Objection is not accepted since ETP was not properly operated during first inspection.</p>
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Committee Report in the matter of OA 221/2015 (SZ)

Photos taken during first inspection



Photos taken during committee visit during January, 2022



Photos showing ETP and drains. Drains were completely empty and dry.

<p>Flow meters are installed at inlet and outlet of ETP &amp; STP but total water consumed is not quantified.</p>	<p>Flow meters are installed</p>	<p>Provided flow meters with totalizers for both ETP and STP plants</p>	<p>Magnetic flowmeters with totalizer installed at inlet point for the raw water purchased &amp; distribution of raw water. Magnetic flowmeters installed at inlet &amp; outlet point of ETP. Currently the unit has installed a sump tank and fresh water from borewell as well as from tankers is stored and then lifted for various uses. Flow meter is installed at sump outlet.</p> <div data-bbox="812 1935 1193 2419" style="text-align: center;"> </div>	<p>Complying since July, 2021. Previously the unit was quantifying the raw water based on no. of tankers procured and accordingly payment was released to the tankers. Though flowmeter was installed at borewell</p>
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				point since 80% of water was met from tankers, the total fresh water consumption was not quantified. Now, the unit installed water meter at outlet of the raw water sump to quantify the total water consumption . Objection may not be accepted.
Reported that the unit has planted 7000 trees along the unit boundary but is not complying with 33 % greenbelt.unit shall further develop green belt in vacant spaces.		Unit has planted around 11000 plants in side the premises and reported to improve further as per APPCB requirement	Unit has planted around 11000 plants inside the premises and has committed to improve further as per APPCB requirement. 	Complying. Unit complied with 33% green belt only during January, 2022.
As per the production records and as		Sunflower plant is operated only 30% capacity	The unit has constructed one dedicated hazardous waste storage room. The unit is segregating ETP	Complying since July, 2021

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<p>per consent. The unit has to generate 30 TPM of MEE-Centrifuge and 8.4 Tons of ETP sludge but from the hazardous waste manifest copies it is observed that the unit has dispatched only 10 -15 tons of hazardous waste to TSDF. This implies that either the unit is not properly operating ETP and MEE &amp; MEE Centrifuge or the hazardous waste so generated is haphazardly disposed. It was observed that sludge was lying in open in the unit premises. There is no dedicated hazardous</p>		<p>and generated 10 MT hazardous waste and disposed same to TSDF without any deviations. Every month submitting plant production details to local PCB office. There is no chance of mishandling .</p>	<p>sludge and ATFD salts and storing separately. Unit has made provisions in the shed for collection of leachate.</p>	<p>It was reported by the unit that it is using advanced refining technologies whereby the quantity of hazardous waste generated is less. Previously hazardous waste was found haphazardly disposed. Currently all the wastes were stored in covered shed. Committee verified TDS in raw effluent and salt generated and based on salt balance it is observed that currently industry is properly operating ETP and MEE plant. Presently</p>
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## Committee Report in the matter of OA 221/2015 (SZ)

waste storage shed.				quantity of ETP sludge and salt generated is proportionate with production. Objection may not be accepted.
Unit has installed two FBC boilers of 16 TPH and 36 TPH capacity. SPM was monitored in the stack attached to 16 TPH boiler and concentration was 123.5 mg/Nm <sup>3</sup> against the standard limit of 115 mg/ Nm <sup>3</sup>	Unit has installed online continuous emission monitors and connected to APPCB server. Committee verified with online results and observed that unit was complying.	The unit is meeting all the parameters of stack emissions as per the APPCB Norms	16 TPH boiler is provided with multi-cyclone dust collector followed by bag filter. 16 TPH boiler and thermic fluid heater (8 lakh Kcal /hr) is connected to common stack of height 30m. 36 TPH boiler is provided with ESP and independent stack of 35m. SPM was monitored in the stack attached to 16 TPH boiler and SPM concentration was 104 mg/Nm <sup>3</sup> against the standard limit of 115 mg/ Nm <sup>3</sup> and the unit is complying with APPCB emission standards. Presently only 16 TPH boiler was in operation.	Complying. Unit did not comply with stipulated standards during October, 2020 while unit has upgraded the air pollution control devices and currently complying with stipulated standards.
Source	SPM measured value during committee visit in Jan, 2022		APPCB emission standards	
Stack attached to 16 TPH boiler	104.0 mg/Nm <sup>3</sup>		115 mg/ Nm <sup>3</sup>	

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**II b. Compliance Status of Gemini, Edibles & Fats India Pvt Ltd, Sy.No. 1607/2, Industrial Park, Pantapalem (V), Muthukur (M), SPSR Nellore district**

Status of the unit during first committee visit dated 13 <sup>th</sup> & 14 <sup>th</sup> October, 2020	Status of the unit during second committee visit during July, 2021	Objections raised by Industry	Present status of compliance	Remarks of the committee
The unit has constructed separate shed for coal storage but however, it was observed during inspection that the size of the shed is small and coal was stored in open. The unit has installed water sprinklers in storage yard. The unit has installed flyash silo of capacity 100 Tonnes (10 days storage capacity against the direction of APPCB to install silo for 30 day storage. The flyash is sold to brick manufacturers.	Coal and rice husk is stored in separate closed shed of 35 mtr x 41 mtr x 3 mtr area. Total capacity 4305m <sup>3</sup> . Water sprinklers are installed and are working. Unit has installed 150 Tons x 02 nos-sufficient for 30 days ash storage	Storing Coal/Husk in closed shed with dimension 35 mtr x 41 mtr x 3 mtr area. Total capacity 4305 Cub mtr, further planned for increase of husk storage another 4000 cub mtr area. Water sprinkler is available to control fugitive emission. Fly ash is stored in silo & directly loading into truck. Silo capacity 150 Tons x 02 nos-sufficient for 30 days ash storage	Coal was stored in covered shed. Unit has achieved compliance during second visit itself. APPCB has amended the consent conditions. Currently, APPCB has removed condition to the units to install silo of 30 days storage. Currently the unit is generating 15 MT/day of ash and unit has ash silo of storage capacity 150 T x 2nos (Equivalent to 30 days).	Complying since July, 2021. Objections are not accepted.



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<p>No proper effluent conveyance system. There is no proper mechanism for sludge collection and transferring to sludge drying beds. Sludge was haphazardly stored in ETP area. Part of sewage generated from the unit is also treated in ETP even the industry provided STP of 30 KLD capacity. There is no proper effluent conveyance system, the open drains carry both effluent and storm water</p>	<p>Unit has installed dedicated pipelines to transfer process effluent to ETP. Sludge storage room is provided and sludge from sludge press is sent to storage room in conveyors. The sludge was stored in closed shed. Sewerage generated from unit is treated in STP. Separate energy meters are provided at ETP and RO plant</p>	<p>Process effluent water is directly pumped to the ETP collection tank through dedicated pipelines. Separate demarked Storm water drain is available. Effluent water treated in 200 KLD ETP, followed by RO, MEE &amp; ATFD to maintain ZLD system. Sludge storage room &amp; sludge conveyor available for transportation. Sewage water treated in STP.</p>	<p>Around 30 KLD of effluent is generated from physical refining and is Low TDS effluent which is treated in ETP. ETP comprises of collection tank → oil recovery system → primary settling tank → DAF aeration tank → secondary clarifier → RO. Raw water is treated in two stage RO system and RO rejects is also treated in MEE. RO permeate is taken to cooling tower and for dust suppression. RO reject is taken to MEE. 20 KL of HTDS effluent is generated from chemical refining section and after oil recovery it is treated in MEE followed by ATFD. ATFD salts sent to TSDF. MEE condensate is used for gardening and dust suppression. Committee collected raw water samples, inlet &amp; outlet of ETP, MEE feed, MEE condensate &amp; concentrate, RO permeate &amp; RO reject. Unit has installed dedicated pipelines to transfer process effluent to ETP. Storm water drains were completely dry.</p>	<p>Complying since July, 2021. Unit has installed dedicated pipelines to transfer process effluent to ETP. From the analysis results it is observed that RO permeate and MEE condensate which is reused are complying with APPCB discharge standards. Objections may not be considered.</p>
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Parameter	Inlet of ETP	Outlet of ETP	MEE Feed	MEE Condensate	MEE Concentrate	RO Rejects	RO Permeate
pH	6.13	6.52	7.10	7.19	5.30	7.08	7.60
Total Suspended Solids	122	60	98	54	172	80	10

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Total Dissolved Solids	2749	2076	12460	204	64285	4534	380
Chemical Oxygen Demand	2480	212	2280	56	482666	108	12
Biochemical Oxygen Demand	776	51	729	10.8	154453	27	BDL
Oil & Grease	15.4	6.4	13.2	BDL	17.2	6.0	BDL



MEE



Primary clarifier



ATFD



Sludge filter



Conveyor belt and storage room



Energy meter at ETP

<p>The unit has installed flow meters and totalizer at the inlet and outlet of ETP but however the unit has not installed flow meter at raw water inlet. Since both ground water and water from tankers is utilized, the unit has not quantified the total water consumption and water used for various utilities.</p>	<p>Magnetic flowmeters with totalizer installed at inlet point for the raw water purchased &amp; distribution of raw water. Magnetic flowmeters available in all the inlet &amp; outlet point of ETP</p>	<p>Magnetic flowmeters available at the inlet point for the raw water purchased &amp; distribution of raw water. Magnetic flowmeters available in all the inlet &amp; outlet point of ETP.</p>	<p>Water drawn from bore wells and water procured through tankers are collected in a sump. The outlet of sump is provided with flowmeter. The unit has installed flow meters at various stages to quantify water consumption and water disposed.</p>	<p>Complying since, July, 2021. Objections may not be accepted.</p>
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<p>SPM was monitored in the stack attached to 20TPH boiler and SPM concentration was 129.7 mg/Nm<sup>3</sup> against the standard limit of 115 mg/ Nm<sup>3</sup></p>	<p>The unit has upgraded the MDC and bag filters and online emission monitoring system is installed in the stack and connected to APPCB server. The unit is found meeting APPCB standards. Unit has installed VOC meter and connected to APPCB server</p>	<p>Using bag filters and MDC (Multiple Dust collector) to handle the flue gas particulate emissions</p> <p>Conducting regular preventive maintenance for the pollution control equipment and maintain the adequate numbers of inventory of bags.</p> <p>As per APPCB direction, we have installed stack monitoring system in the chimney &amp; connected with APPCB online portal</p>	<p>SPM was monitored in the stack attached to 20TPH boiler and SPM concentration was 84 mg/Nm<sup>3</sup> against the standard limit of 115 mg/ Nm<sup>3</sup> and the unit is complying with APPCB emission standards.</p>	<p>Complying. Unit has augmented the air pollution control devices and is currently meeting with APPCB emission standards. Objection may not be accepted.</p>
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Online stack reading



VOC meter

Source	SPM measured value during committee visit in Jan, 2022	APPCB emission standards
Stack attached to 20 TPH boiler	<b>84.0 mg/Nm<sup>3</sup></b>	115 mg/ Nm <sup>3</sup>

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The unit has developed green belt in an area of 3.5 acres against the requirement of 5.0 acres (33%) with avenue plants	Unit has developed 33% green belt with avenue trees and cona carpus trees. Unit has purchased 2.4 acre of land to develop compensatory green belt. Unit is Having rain harvesting pond measuring 50 Mtr X 40 mtr to collect roof top water collection.	Maintaining 33% green belt with avenue trees and cona carpus trees Having rain harvesting pond measuring 50 Mtr X 40 mtr to collect roof top water collection. Procured another 9.85 acre land to build up green belt.	Unit has developed green belt in 33% of the total area. Unit has carried out compensatory afforestation.	Complying. Green belt of 33% was developed during early 2021. Objection may not be accepted.
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**IIC. Compliance Status of M/s. Adani Wilmar Limited -(Unit-II)** Previously M/s. Louis Dreyfus Commodities India Pvt. Ltd., Sy. No.1601, Epuru Bit-1B, APIIC, Pantapalem (V), Muthukur (M), SPSR Nellore District.

Status of the unit during first committee visit dated 13 <sup>th</sup> & 14 <sup>th</sup> October, 2020	Status of the unit during second committee visit during July, 2021	Objections raised by Industry	Present status of compliance	Remarks of the committee
ETP was not properly working. ATFD was completely worn out and not in operation	The unit has installed an ETP of 200 KLD capacity followed by RO plant of 10 KLH capacity for treatment of LTDS.	The ATFDs have corroded but are still functioning. Salt generation and disposal data for the relevant	Effluent is transferred to the ETP in pipelines. Storm water drains were completely dry. Unit has installed flow	Complying. Soon after first inspection, unit has undertaken corrective

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	<p>HTDS effluent is treated in three stage three stage MEE -60 KLD followed by ATFD to meet ZLD. ETP is fully revamped. New MEE plant of 35 KL is installed for treatment of HTDS effluent. Reported that the Cloggings from drains were removed and treated in ETP. Presently storm water drains were clear. Flow meters and totalizer installed.</p> <p>LTDS treatment plant Collection tank→flocculation tank→ primary clarifier→primary aeration→ secondary aeration→ secondary clarifier→ collection tank→ sand filters→carbon filters→ RO plant</p>	<p>period submitted. Commenced the MEE upgradation Prior to receipt of Joint committee report. Upgraded MEE plant will be operational from the 1<sup>st</sup> week of May,2021.</p>	<p>meters with totalizers at raw water inlet, ETP inlet, Primary clarifier outlet, RO inlet, RO outlet, MEE outlet. Committee collected samples at inlet &amp; outlet of ETP. RO reject &amp; permeate, MEE condensate &amp; concentrate. The samples were analysed at APPCB Zonal laboratory at Vijayawada and treated effluent samples are complying with APPCB discharge standards. RO permeate and MEE condensate are reused and from analysis results it is observed that unit is complying with APPCB discharge standards.</p>	<p>measures and photos were submitted to committee. But EC was assessed only for the period of non-compliance upto date of committee inspection hence objection may not be accepted.</p>
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Photos taken during October, 2020



Effluent spillage from filter press



Effluent discharged through drains



Coal ash laying on floor instead of silo



Sludge bags stored in Green belt area

Photos taken during January, 2022



Filter press at ETP



Storm water drains in dry condition



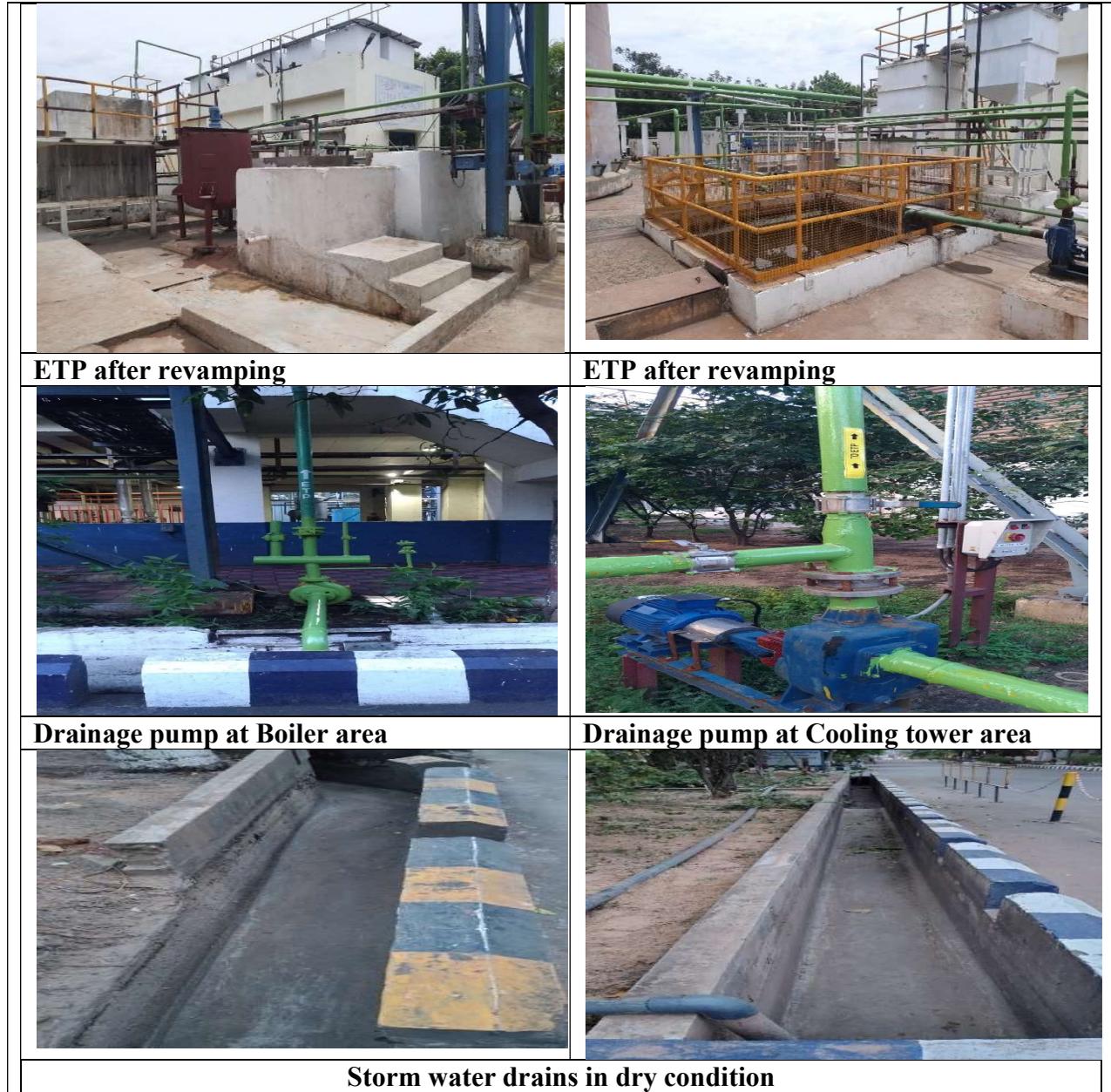
Haz waste in Closed shed



New MEE plant installed

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Committee collected raw water samples, inlet & outlet of ETP, MEE feed, MEE condensate & concentrate, RO permeate & RO reject.

Unit has installed dedicated pipelines to transfer process effluent to ETP. From the analysis results it is observed that RO permeate and MEE condensate which is reused are complying

Parameter	Inlet of ETP	Outlet of ETP	RO Permeate	RO Rejects	MEE Feed	MEE Condensate	MEE Concentrate
pH	6.07	7.57	6.57	7.65	5.4	7.78	5.2
Total Suspended Solids	384	116	36	128	136	12	210
TDS	4286	780	110	27654	49698	60	88725
COD	900	312	BDL	136	23680	48	188000
BOD	288	88	BDL	32	7577	10.2	60160
Oil & Grease	15.4	10.2	BDL	7.2	14.9	BDL	15.8

ETP sludge is stored in open and leachate was flowing	ATFD slats and ETP sludge are stored in separate shed and disposed to TSDF	Does not store ETP sludge in open. Separate shed is using for storing ETP sludge.	The industry provided a separate shed for storage of ETP sludge.	Complying. Immediately after committee inspection unit has transferred
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		The Sludge is taken out from sludge drying beds, Bagged in HDPE bags and kept near the sludge drying beds to shift to the sludge storage area.		the sludge to covered shed and open area where sludge was stored was cleaned, Unit achieved compliance post committee inspection hence objection may not be accepted.
Effluent carrying drains were clogged	Proper effluent conveying system laid and ETP was fully operational	The Krishnapatnam port area received heavy rainfall on 14.10.2020, the day prior to the visit by the Joint committee. Due to the rains some silt accumulated in the drainage pit and in adjacent packing drains. No, compliance were reported that effluent discharge had drained outside plant premises.	The unit has installed dedicated pipelines to transfer process effluents to ETP. Storm water drains were completely dry. Effluent drains were cleaned and clogging's were removed and sent along ETP sludge.	Complying. Dedicated pipelines for effluent transfer were laid post inspection of 2020. The cloggings in the effluent drains was preventing free flow of effluent. Hence objection may not be accepted.
Unit has installed two FBC boilers of 7 TPH and 20 TPH capacity. SPM was monitored in the stack	Unit has installed online continuous emission monitors and connected to APPCB server. Committee	No objections raised	Both boilers are provided with dust collectors followed by bag filters and common stack of height 30m. SPM	Complying.

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attached to 7 TPH boiler and concentration was 85.5 mg/Nm <sup>3</sup> against the standard limit of 115 mg/ Nm <sup>3</sup>	verified with online results and observed that unit was complying.		was monitored in the stack attached and SPM concentration was 112 mg/Nm <sup>3</sup> against the standard limit of 115 mg/ Nm <sup>3</sup> and the unit is complying with APPCB emission standards. Presently only 20 TPH boiler was in operation.	
Source emission monitoring carried out on 19.01.2022	SPM measured value during committee visit in Jan, 2022	APPCB emission standards		
Stack attached to 20 TPH boiler	<b>112.0 mg/Nm<sup>3</sup></b>	115 mg/ Nm <sup>3</sup>		
The unit has planted trees in vacant spaces and along roads in the unit. The unit has developed green belt in an extent of 3.5 to 4.0 acres against APPCB requirement of 5.0 acres.	Complying	Compensatory plantation of 5.0 Acres outside the factory premises is being maintained in nearby villages due to space constraint.	The unit has developed green belt of 3.5 to 4.0 acres in the premises and additional green belt of 5.0 acres outside the premises.	Complying since July, 2021. Unit achieved compliance only after committee's first inspection.

**II d. Compliance Status of M/s. South India Krishna Oil & Fats Pvt.Ltd., Sy.No.275,279, 280 &281,Epuru Bit - 1B, Pantapalem (V), Muthukur (M), SPSR Nellore Dist**

Status of the unit during first committee visit dated 13 <sup>th</sup> & 14 <sup>th</sup> October, 2020	Status of the unit during second committee visit during July, 2021	Objections raised by Industry	Present status of compliance, January, 2022	Remarks of the committee
Unit is generating 14 TPD of Fly ash and is equipped	Complying	Direct loading system has	The unit provided direct loading system from the silo to truck to avoid dust	Unit found fully Complying

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<p>with ash pneumatic conveying system for conveying ash from different points to ash silos and ash shed to avoid ash escape in to the air.</p> <p>Ash storage yard having a capacity of 30 days including silo and closed storage shed. Lot of fugitive dust is emitted while loading from storage shed into trucks.</p>		<p>been implemented and also, water sprinklers installed for avoiding the dust emission while loading to truck.</p>	<p>emissions.</p>	<p>during January, 2022 hence objections raised by unit may not be considered.</p>
<p>The effluent is transferred in drain which is completely clogged. Thick oily scum is accumulated on the surface of aeration and clarification tank. Aerator was not working. Effluent and oil spillage in production block and ETP section. The unit has not installed rain water harvesting pits.</p>	<p>Corrective measures were under installation and unit was not fully complying. ETP of 300 KLD &amp; Dual RO Plant, MEE of 18 KLD followed by ATFD provided to meet ZLD . STP of 20 KLD provided for domestic purposes. ETP comprises of Collection</p>	<p>The unit has installed an oil and grease trap for collecting the oil and scum from the drain, which is routed to ETP. Aerator is also in continuous operation. The oily scum will be present on the surface of the aeration and</p>	<p>Unit has installed oil and Grease trap in ETP for removing of Oil and Grease from the effluent, in addition unit has installed Oil skimmer for both collection tanks. All the effluents transferred from permanent pipelines. Storm water drain is always empty. MEE plant was operating continuously and properly. MEE concentrate is routed through the ATFD and converted to salts which are sent for disposal to the authorised recycler. From the analysis results it is observed that RO permeate and MEE condensate which is reused are complying. ETP and ZLD system is working properly.</p>	<p>Complying Unit achieved 100% compliance only during committee inspection of January, 2022. Though industry had placed PO for upgradation works but it was under implementation stage. Hence objection may not be</p>

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	<p>tank, Oil &amp; grease trap, Equalization tank, Primary clarifier, Aeration tank 1 &amp; 2, buffer tank, Secondary clarifier, Sludge drying beds &amp; Filter Press, Pressure Sand filter, activated carbon filter etc.</p> <p>Separate pipeline for effluent transfer is under installation. Storm water network has to be improved. ETP is under operation. Effluent was observed in storm water drains.</p>	<p>clarification tank, which will be removed by the clarifier. Therefore, no adverse inference can be drawn from the presence of oily scum on the surface thereof, and there cannot said to have been any non-compliance. The effluent that is transferred to the drain that was purportedly clogged, is actually collected in the grease trap and sent to the ETP as part of the of process for treating effluent,</p>		<p>considered.</p>
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		and no adverse inference can be drawn. The aeration was in operation, is substantiated by the Daily Log sheet for the Effluent Treatment Plant.		
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Photos taken during committee's third visit during January, 2022

Oil Skimmer in HI-TDS



Oil Skimmer Low TDS



Storm water drains:



Process water transfer line with color coding:



Committee collected raw water samples, inlet & outlet of ETP, MEE feed, MEE condensate & concentrate, RO permeate & RO reject.

Unit has installed dedicated pipelines to transfer process effluent to ETP.

Parameter	Inlet of ETP	Outlet of ETP	RO Permeate	RO Rejects	MEE Feed	MEE Condensate	MEE Concentrate
pH	7.70	7.30	6.28	7.50	6.17	6.50	5.52
Total Suspended Solids	348	52	20	88	296	30	270
Total Dissolved Solids	3640	1846	95	5200	10426	164	20735
Chemical Oxygen Demand	616	228	<10	84	3040	74	9240

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Biochemical Oxygen Demand	197	60	BDL	16	973	18	2957
Oil & Grease	130	6.4	BDL	6.4	13.4	BDL	14.0
Odour problem was observed in the industry	Odour problem was observed in the industry	The Odour Equipment has been in place since the commencement of the production / plant operation. Principal of Odour Scrubber is, which was cooled the Pressure Leaf Filter (PLF) vapour and convert it as a condensate, then the same water routed through ETP for further process. It's a Closed loop system. Thus, there is no point of any	Unit has installed Odour scrubber Equipment. Principal of Odour Scrubber is which was cooled the Pressure Leaf Filter (PLF) vapour and it is converted into condensate then the same water routed through ETP for further process. It's a Closed loop system. Though system was in place but it was not properly operated but during third visit it was observed that there was no odour issues.	Complying during January, 2022. Though unit has delayed in implementation but lately unit has commissioned odour scrubber which was effective in controlling odour. Hence objection may not be accepted.			

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		odour in the plant area.		
Unit has planted trees in vacant spaces and along roads in the unit. The unit has developed green belt to an extent 3.5 acres against APPCB requirement of 5 acres (33%). The unit has developed 1.0 Acre of green belt towards South Side outside of the industry.	Plantation under progress	The total area of the industry is about 16.12 Acres. SIKOF has developed the green belt in an extent of 5.3 acres. Industry has developed green belt in an extent of about 3.0 acres inside. SIKOF has purchased 5 acres of the land towards South side and developed compensatory green belt	The total area of the industry is about 16.12 Acres. The industry has to develop green belt in an extent of 5.3 Acres. The industry has developed green belt in an extent of about 3.0 Acres inside the plant.. The industry has purchased 4.9 acres of land towards South side and developed green belt in about 3.2 acres as compensatory green belt.	Complying . Unit has developed green belt in 33% of the area.
Unit has installed two boilers of 24 TPH and 15 TPH capacity. SPM was monitored in the stack attached to 15TPH boiler.	Unit has installed online continuous emission monitors and connected to APPCB	No objections raised	Unit is complying with emission standards. concentration was 96 mg/Nm <sup>3</sup> Well within the standard limit of 115 mg/Nm <sup>3</sup>	Complying .

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	server. Committee verified with online results and observed that unit was complying.			
Source emission monitoring carried out on 19.01.2022		SPM measured value during committee visit in Jan, 2022		APPCB emission standards
Stack attached to 15 TPH boiler		<b>96.0 mg/Nm<sup>3</sup></b>		115 mg/ Nm <sup>3</sup>
hazardous waste found lying around in the ETP area.	Unit had provided separate shed for hazardous waste storage	Provided Separate Storage shed with leachate collection system for all type of waste. And also, we are disposing the waste in frequent intervals to APPCB authorized recycler/ TSDF	Unit has provided separate Storage shed with leachate collection system for storing hazardous waste.	Complying since July, 2021. Hence objections may not be accepted.

**II e. Compliance Status of M/s. 3F Industries Limited** (Formerly Foods fats & Fertilizers Ltd.,) Sy.No. 1604, APIIC- IALA, EPURU 1-B Pantapalem (V) Muthukuru (M) SPSR Nellore Dist

Status of the unit during first committee visit dated 13 <sup>th</sup> & 14 <sup>th</sup> October, 2020	Status of the unit during second committee visit during July, 2021	Objections raised by Industry	Present status of compliance	Remarks of the committee
Unit is generating 27 TPD of flyash. Unit has provided ash silo of 60 Tonnes capacity	The unit has provided silos 2x70 Ton and 1x60 m <sup>3</sup> for	No objections raised	APPCB has amended the consent conditions. Currently, APPCB has removed condition to	Complying. Objection may not be accepted.

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<p>which is sufficient for ash storage for 2 days against APPCB direction of 30 days storage.</p>	<p>storage of ash and is being disposed to the brick units without accumulation in the plant premises.</p>		<p>the units to install silo of 30 days storage. The industry has provided ash silos with storage capacity 200m<sup>3</sup> (2x70m<sup>3</sup> +1x60m<sup>3</sup>). Unit can store fly ash upto 7days. Ash is directly loaded into trucks from the silos and sent to brick industries.</p>	
<p>ETP was not in operation. Thick Sludge was deposited in ETP section. The oil was spilled all over the plant. MEE and ATFD were not properly operated. The pumps were not working and effluent was leaking. There was no proper effluent transfer system from production block to ETP. There were lot of temporary arrangements.</p>	<p>ETP of 200 KLD and RO plant , MEE-100 KLD, provided with ATFD to meet ZLD system. Septic tanks followed by soak pits are provided for treatment of domestic effluents. On the day of inspection, it was observed that the ETP was not in operation. Storm water drains were used for transfer of effluents. The oil was spilled all over the plant. There was no proper effluent</p>	<p>The Industry has installed 7 individual fat traps covering all production blocks and from there the effluent is being transferred through individual pumps and pipelines to common fat trap located in the process area just before the ETP to segregate effluents transfers from the rainwater drains Effluent generation</p>	<p>Unit has installed 8 individual fat traps so that oil traces are not coming to ETP. Operation is fully controlled by PLC. The treated water is completely recycled. ETP capacity of 350 KLD comprising of DAF, MBR, volute sludge dewatering press, two stage RO system. MEE-100 KLD provided with ATFD to meet ZLD system. Unit has installed 7 electro magnetic flow meters. Three rain water harvesting pits are installed and during December, 2021 unit has utilized 770KL of rain water. RO permeate and MEE condensate are reused in the process and observed that they are complying with APPCB discharge standards.</p>	<p>Fully complying during January, 2022, hence objections may not be accepted.</p>

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22/02/2022

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	transfer system from production block to ETP.	is well within the standards and within the limits as specified in our CFO. On the day of inspection our ETP is in operation, including MEE, ATFD, 3 <sup>rd</sup> RO system and Biological system.	Since unit is recovering the water, fresh water consumption has minimized.	
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Committee collected raw water samples, inlet & outlet of ETP, MEE feed, MEE condensate & concentrate, RO permeate & RO reject.

Unit has installed dedicated pipelines to transfer process effluent to ETP.

Parameter	Inlet of ETP	Outlet of ETP	RO Permeate	RO Rejects	MEE Feed	MEE Condensate	MEE Concentrate
pH	6.92	6.83	7.18	7.12	5.73	6.25	6.71
Total Suspended Solids	324	40	4	126	380	10	194
Total Dissolved Solids	2832	1862	102	13135	7392	230	18170
Chemical Oxygen Demand	1512	234	12	1320	71680	56	7840
Biochemical Oxygen Demand	454	62	BDL	386	22937	10.2	2508
Oil & Grease	15.6	8.4	BDL	13.0	14.8	BDL	13.2

Odour problem was observed in the industry	Odour problem was observed in the industry	No objections raised	Unit has installed Odour scrubber Equipment. During third visit it was observed that there was no odour issues.	Complying. No odour sensed.
There are three boilers of 35 TPH, 2 TPH and 8TPH boilers. SPM was monitored in the stack attached to	Unit has installed online continuous emission	No objections raised	Unit has taken corrective actions and unit is complying with emission standards.	Complying.

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35TPH boiler and concentration was 133.5 mg/Nm <sup>3</sup> against the standard limit of 115 mg/ Nm <sup>3</sup>	monitors and connected to APPCB server. Committee verified with online results and observed that unit was complying.			
Source emission monitoring carried out on 19.01.2022	SPM measured value during committee visit in jan, 2022	APPCB emission standards		
Stack attached to 35 TPH boiler	<b>102.0 mg/Nm<sup>3</sup></b>	115 mg/ Nm <sup>3</sup>		
hazardous waste found lying around in the ETP area.	Unit had provided separate shed for hazardous waste storage	No objections raised	Unit has provided separate Storage shed with leachate collection system for storing hazardous waste.	Complying.
plantation is very sparse and is not complying with 33% of green belt.	Improvements were made by the unit but unit was not fully complying	No objections raised	Unit is complying with 33% green belt.	Complying

**Common Issues jointly to be addressed by all edible oil industries****1. Drawal of water from agricultural fields in tankers**

Ground water in the region is having high TDS and is not suitable in edible oil industries. Hence industries are procuring water from neighbouring agricultural fields. Currently units are jointly pursuing for drawl of water from Nellore Municipal Corporation.

2. Flyash dumping: Flyash was found dumped in low lying area to an extent of ten acres in vacant plot. Flyash was causing dust nuisance. In compliance to Hon'ble NGT order, the Oil refineries association is in the process of covering flyash with 10cm sand and compaction. Till now, 8 acres of flyash dump is covered with sand and covering of remaining two acres is pending.



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3. Maintenance of public roads: Due to transportation of heavy vehicles, the road between M/s Emami and M/s Adani Wilmar (Unit-II) was damaged. Currently the 1.6 KM road length is repaired by the two industries and further the units have assured to maintain the roads in good condition.



4. As a social responsibility and in compliance to the directions issued by APPCB, the units have agreed to install one Continuous Ambient air quality monitoring station in Pantapalem village. CAAQM station is already procured and installation in the village is under progress.
5. All the units have taken lot of corrective measures like installing additional fat traps to remove oil & grease from the effluent before it enters the ETP hence efficiency of treatment has improved. Rainwater harvesting pits are installed. Rainwater and treated water are re-used in the process thereby fresh water consumption is reduced. Effluent is transferred in closed pipelines and storm water drains were completely dry. Units have augmented the pollution control devices and units are complying with stipulated standards.
6. Fullers earth generated from the units is sold to incense sticks manufacturers. Units have started to maintain proper records on the quantity of fullers earth generated and quantity disposed.
7. Units have installed silos of adequate capacity for flyash storage. Ash is directly loaded into trucks inside a covered room so as to prevent dust emissions.
8. Units have developed green belt in 33% of the plant area.
9. Previously ETP sludge and ATFD salts were dumped haphazardly in ETP area. Presently all units have established separate shed for storage of ETP sludge and MEE salts. In addition, provisions is made in the shed for collection of leachate.
10. All seven units have installed online continuous emission monitoring systems in the stack to monitor SPM and the analyser is connected to APPCB server.

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22/02/2022  
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**Overall view of the Committee Inspections:**

- APPCB is issuing directions and stipulating consent conditions to the industries based on the Environmental conditions in the region. The industries have to comply with the conditions and standards stipulated by APPCB prevailing at that point of time. During October, 2020, committee observed that APPCB had issued common condition to all edible oil industries to install silo of 30 days storage capacity to prevent open dumping of flyash since flyash was not immediately disposed during rainy season. The industries had submitted to APPCB that they shall comply with this condition. Hence committee had considered this as non-compliance during inspection of October, 2020. Subsequently, industries have submitted to APPCB that flyash shall be disposed within three to five days of generation. During committee inspection of January, 2022 it was observed that since June-2021, APPCB is not insisting on installing silo of 30 days storage capacity. Hence, as per prevailing condition, it is considered as Complying.
- In compliance to Hon'ble NGT orders, post committee inspection, the units have augmented the effluent treatment system and treated water is complying with discharge standards and the entire water is reused within the unit premises. Hence, the fresh water drawl is reduced.
- In compliance to Hon'ble NGT orders and directions issued by APPCB, post committee inspection, the units have augmented air pollution control devices and the units are complying with stack emission standards
- During first inspection, it was observed that effluent was transferred through open drains. Committee observed that in the last 1 ½ years edible oil industries have made lot of improvements regarding installation of closed pipelines for effluent transfer from production block to ETP, segregation of hazardous wastes, storage of hazardous wastes in dedicated covered shed and installation of water sprinklers in coal handling area.
- During first inspection, committee observed that the units were not complying with developing 33% green belt in the unit premises. Currently all units have developed green belt in 33% of total area.
- The edible oil industries are not discharging any effluent outside the unit premises.
- The edible oil industries have installed rain water harvesting pits. First flush of rain water is treated in ETP and rest of storm water is lifted from drains and harvested.



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and Climate Change, Regional Office,  
Vijayawada



Mahima T  
Scientist-D, Central Pollution Control Board  
Regional Directorate, Chennai



Ch. Rajasekhar  
Environmental Engineer,  
Andhra Pradesh Pollution Control Board,  
Regional Office, Nellore

**Item No.11 to 13:**

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

**Original Application No. 221 of 2015 (SZ)****With****Appeal No. 77 of 2021(SZ)****with****Appeal No. 78 of 2021(SZ)**

(with Hybrid Option)

IN THE MATTER OF:

Isanaka Vedavathi,

... Applicant(s)

Union of India and Ors.

*Versus*

... Respondent(s)

M/s. Adani Wilmar Limited, Andhra Pradesh

... Appellant(s)

Vs

Andhra Pradesh Pollution Control Board and others.

...Respondent(s)

With

M/s. Adani Wilmar Limited, Andhra Pradesh

... Appellant(s)

Vs

Andhra Pradesh Pollution Control Board and others.

...Respondent(s)

**Date of hearing: 22.12.2021.**

**CORAM:**

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**  
**HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

O.A. No. 221 of 2015

For Applicant(s): None Appeared.

For Respondent(s): Smt. Me. Saraswathy for R1.  
 Smt. Madhuri Donti Reddy for R2 to R4.  
 Sri. C. Seethapathy for Mr. P.R. Raman for R5.  
 Sri. D. Srinivasan for R6, R7, R9.  
 Mr. Radha Krishnan Sr. Adv for R10  
 Ms. Sneha for Ms. Apparajitha Vishwanath for R8.  
 Ms. Krithika for Sri. Lakshmi Kumaran and Mr. Rahavan for R11.

Appeal Nos. 77 and 78 of 2021

For Appellant (s): Ms. Krithika for Ms. Lakshmi Kumaran  
 (in both Appeals)

For Respondent(s): Ms. Madhuri Donti Reddy (in Both Appeals)

**ORDER**

1. The above cases have been posted to today for consideration of further reports and also objection filed by the project proponent and for hearing.
2. As per order dated 11.08.2021 in O.A. No. 221 of 2015, this Tribunal had considered the report submitted by the Joint Committee dated 10.08.2021, e-filed on the same date and conclusion portion was extracted in Para 3 of the order and then posted the case to 16.09.2021 for filing objections, if any, to the Committee report and filing their independent reply to the allegations made in the application. Further, Pollution Control Board was

also directed to file the further action taken report on the basis of the observations made by the Committee at the time of inspection.

3. Earlier as per order dated 03.02.2021, this Tribunal had considered the Joint Committee report dated 01.02.2020 extracted in Para 4 of the order and then passed the following order:

5. The 5th respondent has filed their objection to the report of the Joint Committee along with certain documents to show that the observation made by the committee regarding the alleged insufficiency of the system that is being operated in their unit is not correct.

6. Though the applicant is absent, we feel that on the basis of the objections raised by the 5th respondent regarding the change in ownership of the 5th respondent unit, we direct the office to substitute the name of the 5th respondent as M/s. Adani Wilmar Limited represented by its Managing Director having its registered office at Fortune House, Near Navrangpura Railway Crossing, Ahmedabad – 380009, Gujarat, India.

7. The Office is directed to carry out the amendment in the cause title.

8. Other respondent units who have not filed their objections to the committee report are directed to file their objections within a period of 15 (Fifteen) days to this Tribunal by e-filing with a copy to the committee so that the committee can go into the objections and come with their findings on that aspect, apart from filing their further action taken report, after considering the objections to the findings arrived at by them to this Tribunal on or before 26.03.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.

9. The Registry is directed to communicate this order to the members of the committee by e-mail immediately so as to enable them to comply with the direction.

4. This Tribunal by above said order directed the Committee to consider the objections filed by the industries and give their findings on those aspects, apart from filing their further action taken report after considering the objections to the findings arrived at by them. It is thereafter, that subsequent report dated 10.08.2021 was filed which was referred to above. The case was posted to 16.09.2021 for completion of pleadings

and consideration of further reports. On 16.09.2021, the matter was adjourned to 18.10.2021 for consideration of further reports.

5. The matter was taken up on 24.11.2021 and considered the further report filed by the Joint Committee pursuant to order dated 16.09.2021 dated nil, e-filed on 23.11.2021 which was extracted in Para 3 of the order and also considered the action taken report submitted by Andhra Pradesh Pollution Control Board dated 17.11.2021, e-filed on 23.11.2021 which was extracted in Para 4 of the order.
6. This Tribunal also considered the Interlocutory Applications filed by respondents 8 to 11 seeking to stay the direction to pay compensation and directed the project proponent to file their objections to the Joint Committee report and in the meantime directed the Pollution Control Board not to proceed with coercive action and the interlocutory application was disposed of.
7. In the meantime, 11<sup>th</sup> respondent has filed Appeal No. 77 of 2021 against the order passed by Pollution Control Board by their proceedings no. 149/APPCB/UH-II/TF/NLR/2018 dated 23.09.2021 on the question of imposing certain directions to be complied with and also filed another Appeal No. 78 of 2021 by the same respondent against the order of the Andhra Pradesh Pollution Control Board by their proceedings no. 149/APPCB/UH-II/TF/NLR/2018 dated 23.09.2021 including the compensation imposed both under the Air (Prevention and Control of

Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 respectively.

8. The Andhra Pradesh Pollution Control Board has filed their objection in the form of a report in the appeals, which can also be considered by the Tribunal in Original Application.

9. We are not going into the question as to whether the appeals are maintainable or not. Though two different orders have been passed and two forums are provided for filing the appeals since, the issue regarding the violation and also further action taken to be against them are also matters to be considered in the original application pending before this Tribunal under such circumstances, we feel that these appeals can be disposed of with a liberty to the appellants to raise all those contentions raised by them, in original application pending before this Tribunal as O.A. No. 221 of 2015 and those contentions can be considered by the Tribunal and appropriate orders can be passed while disposing the original application itself, so as to avoid further statutory appeals being filed by the affected parties before different forums which ultimately comes before this Tribunal again for consideration. Under the National Green Tribunal Act, 2010, Tribunal itself can consider those aspects and pass final orders including the further directions to be issued either for closure or even imposing compensation so that the entire things can be agitated by the parties by way of single appeal to the Hon'ble Supreme

Court under Section 22 of the National Green Tribunal Act, 2010. So with the above observations and directions, Appeal No. 77 of 2021 and Appeal No. 78 of 2021 are disposed of .

O.A. No. 221 of 2015

10. In the meantime, Joint Committee shall consider all the objections filed by respondents, namely, 9, 10 and 11 and objection of any other industries and also compliance of the directions, if any, issued by the Pollution Control Board on the basis of the subsequent inspections made and if there is any further violations, then consider those aspects as well and come with a comprehensive report to the Tribunal, so that this Tribunal can finally consider all those aspects and pass appropriate orders and dispose of the matter itself as the matter is pending since 2015.

11. Joint Committee as well as Pollution Control Board are directed to meet the objections and give their specific findings on those aspects so that the industries as well as this Tribunal can consider those aspects while disposing the matter at the final stage.

12. 9<sup>th</sup> respondent also filed their objections that also can be considered by the Joint Committee as well as Pollution Control Board while submitting the report.

13. Report must contain the nature of objections raised by the respective industries to the earlier report as well as subsequent action taken reports

filed and then meet those objections by giving reasons why they are accepting or not accepting the same and if they feel that further direction given by them were also not complied with by them, that aspect can also be considered and come with a further detailed report regarding revisiting of compensation payable for the part violation as well as the subsequent violation.

14.They are directed to submit the respective reports to this Tribunal on or before 27.01.2022 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules. If possible the Committee as well as Pollution Control Board are directed to give a personal hearing to the industries to substantiate their objections so that the Committee as well as the Pollution Control Board can meet those objections in detail when their respective reports are filed as directed by this Tribunal.

15.Even for the present action taken report filed, the industries are at liberty to file their objections to the same to the Pollution Control Board as well as to the Joint Committee within 10 days and they are also directed to submit the objections to this Tribunal before handing over copies to the members of the Committee as well as to the Pollution Control Board so that the same also can be considered by the Committee while submitting the further report.

16. Registry is directed to communicate this order to the members of the Committee and also to official respondents for their information and compliance of the directions.

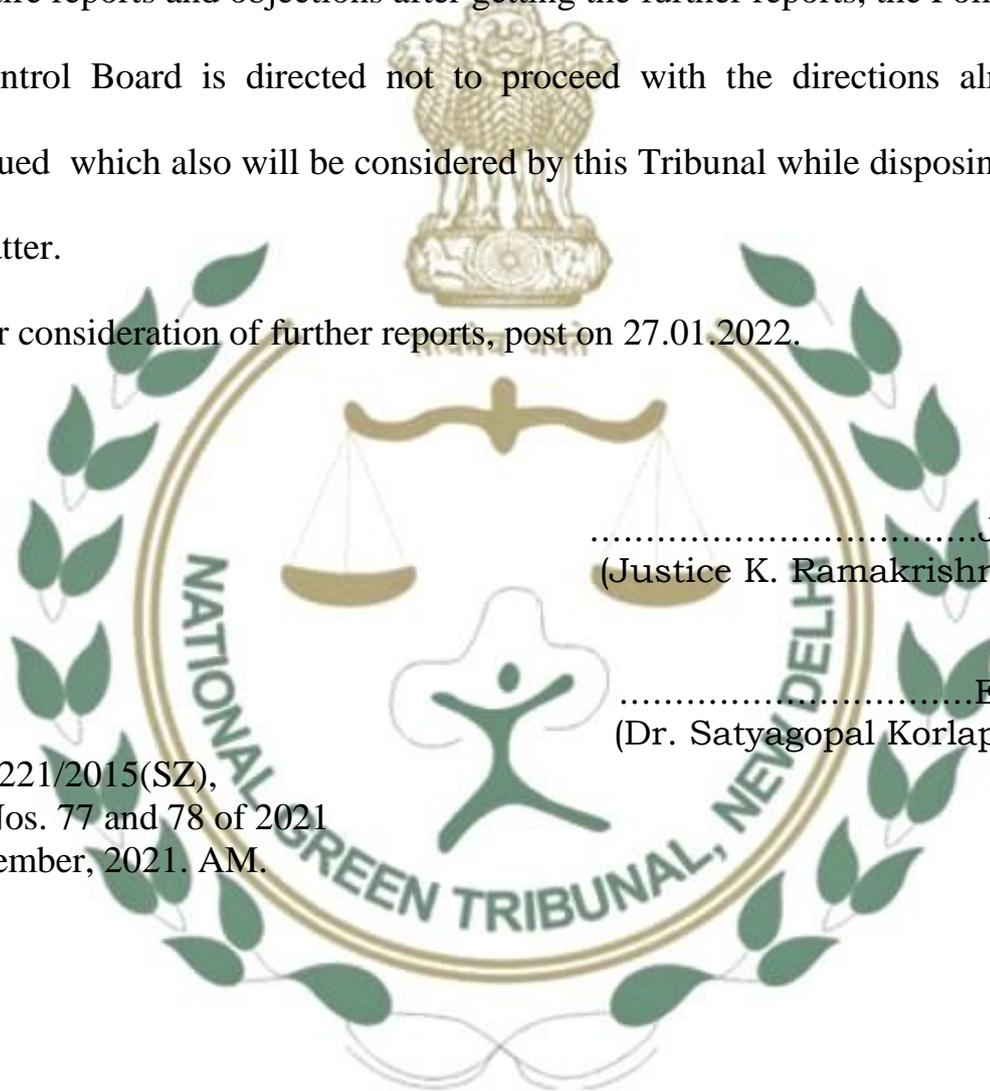
17. Since, this Tribunal had expanded the scope of consideration of the entire reports and objections after getting the further reports, the Pollution Control Board is directed not to proceed with the directions already issued which also will be considered by this Tribunal while disposing the matter.

18. For consideration of further reports, post on 27.01.2022.

.....J.M.  
(Justice K. Ramakrishnan)

.....E.M.  
(Dr. Satyagopal Korlapati)

O.A. No.221/2015(SZ),  
Appeal Nos. 77 and 78 of 2021  
22<sup>nd</sup> December, 2021. AM.



**Item No.10:**

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

**Original Application No. 221 of 2015 (SZ)**

(Through Video Conference)

IN THE MATTER OF:

Isanaka Vedavathi,  
H.No. 16-4-966, Pinakini Avenue,  
Near Apollo Hospital,  
Nellore - 524 003.



सत्यमेव जयते  
*Versus*

... Applicant(s)

Union of India  
Rep. by its Secretary,  
Ministry of Environment, Forest & Climate Change,  
New Delhi and Ors.

... Respondent(s)

**Date of hearing: 27.01.2022.**

**CORAM:**

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s):

None.

For Respondent(s):

Mr. Meyyappan represented  
Mrs. Me. Saraswathy for R1.  
Mrs. Madhuri Donti Reddy for R2 to R4.  
Mr. C. Seethapathy for R5.  
Mr. D. Srinivasan for R6, R7, R9 & R10.

M/s. Apparajitha Vishwanath for R8.  
M/s. Krithika represented  
Mr. Lakshmi Kumaran & Sridharan Attorneys  
and Mr. R. Raghavan Ramabadran for R11.

### ORDER

1. As per order dated 22.12.2021, after considering the appeals filed by the

11<sup>th</sup> Respondent, this Tribunal had passed the following order:-

*“9. We are not going into the question as to whether the appeals are maintainable or not. Though two different orders have been passed and two forums are provided for filing the appeals since, the issue regarding the violation and also further action taken to be against them are also matters to be considered in the original application pending before this Tribunal under such circumstances, we feel that these appeals can be disposed of with a liberty to the appellants to raise all those contentions raised by them, in original application pending before this Tribunal as O.A. No. 221 of 2015 and those contentions can be considered by the Tribunal and appropriate orders can be passed while disposing the original application itself, so as to avoid further statutory appeals being filed by the affected parties before different forums which ultimately comes before this Tribunal again for consideration. Under the National Green Tribunal Act, 2010, Tribunal itself can consider those aspects and pass final orders including the further directions to be issued either for closure or even imposing compensation so that the entire things can be agitated by the parties by way of single appeal to the Hon'ble Supreme Court under Section 22 of the National Green Tribunal Act, 2010. So with the above observations and directions, Appeal No. 77 of 2021 and Appeal No. 78 of 2021 are disposed of.*

O.A. No. 221 of 2015

*10. In the meantime, Joint Committee shall consider all the objections filed by respondents, namely, 9, 10 and 11 and objection of any other industries and also compliance of the directions, if any, issued by the Pollution Control Board on the basis of the subsequent inspections made and if there is any further violations, then consider those aspects as well and come with a comprehensive report to the Tribunal, so that this Tribunal can finally consider all those aspects and pass appropriate orders and dispose of the matter itself as the matter is pending since 2015.*

*11. Joint Committee as well as Pollution Control Board are directed to meet the objections and give their specific findings on those aspects so that the industries as well as this Tribunal can consider those aspects while disposing the matter at the final stage.*

12.9th respondent also filed their objections that also can be considered by the Joint Committee as well as Pollution Control Board while submitting the report.

13. Report must contain the nature of objections raised by the respective industries to the earlier report as well as subsequent action taken reports filed and then meet those objections by giving reasons why they are accepting or not accepting the same and if they feel that further direction given by them were also not complied with by them, that aspect can also be considered and come with a further detailed report regarding revisiting of compensation payable for the part violation as well as the subsequent violation.

14. They are directed to submit the respective reports to this Tribunal on or before 27.01.2022 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules. If possible the Committee as well as Pollution Control Board are directed to give a personal hearing to the industries to substantiate their objections so that the Committee as well as the Pollution Control Board can meet those objections in detail when their respective reports are filed as directed by this Tribunal.

15. Even for the present action taken report filed, the industries are at liberty to file their objections to the same to the Pollution Control Board as well as to the Joint Committee within 10 days and they are also directed to submit the objections to this Tribunal before handing over copies to the members of the Committee as well as to the Pollution Control Board so that the same also can be considered by the Committee while submitting the further report.

16. Registry is directed to communicate this order to the members of the Committee and also to official respondents for their information and compliance of the directions.

17. Since, this Tribunal had expanded the scope of consideration of the entire reports and objections after getting the further reports, the Pollution Control Board is directed not to proceed with the directions already issued which also will be considered by this Tribunal while disposing the matter."

2. The case was posted to today for consideration of further reports.
3. The 8<sup>th</sup> Respondent has filed objection to the report of the Pollution Control Board dated 13.12.2021.
4. The 11<sup>th</sup> Respondent also filed certain documents along with the reply affidavit to the action taken report dated 13.12.2021.

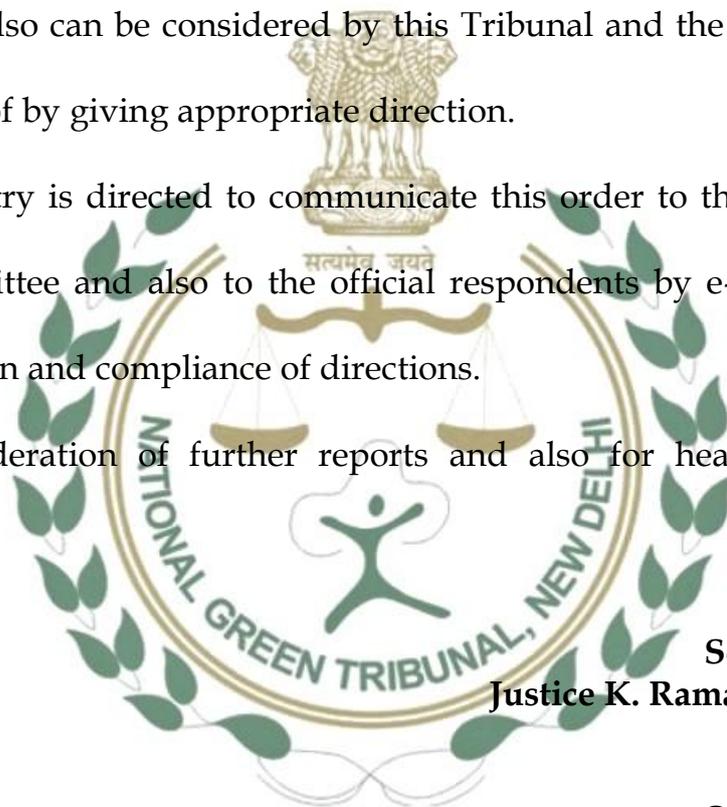
5. The learned counsel appearing for the 5<sup>th</sup> Respondent submitted that they have filed their objections along with the documents on 20.01.2022 but no such documents are placed before the Bench. The learned counsel appearing for the 5<sup>th</sup> Respondent is directed to verify from the office and if there is any defect, they are directed to rectify the same and e-file the same again before the next hearing date.
6. The learned counsel appearing for the State Pollution Control Board as well as the State Departments submitted that on the basis of the directions given by this Tribunal by order dated 22.12.2021, they have conducted the further inspection and water samples were taken and hearing was also conducted on the basis of the objections filed by the industries and they are awaiting the report of the water samples and they want three weeks time to file the report.
7. The matter is of the year 2015. The official respondents are also expected to consider this fact while asking time for submitting the reports. However, considering the circumstances and subsequent developments ensued by virtue of the order dated 22.12.2021, we feel that some more time can be granted to the committee as well as to the Pollution Control Board to submit the further reports pursuant to the order dated 22.12.2021 on or before **18.02.2022** by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image

PDF along with necessary hardcopies to be produced as per Rules and get ready with the matter on **23.02.2022** for hearing.

8. The Committee as well as the official respondents are directed to serve the copy of the report to be filed to the learned counsel appearing for the project proponents and also to the learned counsel appearing for the applicant, so that they can also file their objections (if any) to the same and that also can be considered by this Tribunal and the matter can be disposed of by giving appropriate direction.

9. The Registry is directed to communicate this order to the members of the committee and also to the official respondents by e-mail for their information and compliance of directions.

10. For consideration of further reports and also for hearing, post on 23.02.2022.



Sd/-  
Justice K. Ramakrishnan, JM

Sd/-  
Dr. Satyagopal Korlapati, EM

O.A. No.221/2015 (SZ),  
27<sup>th</sup> January, 2022. Mn.